

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 3424/2015

BALMUNI . & ANR.

Appellant(s)

VERSUS

COMMISSIONER VARANASI MANDAL

Respondent(s)

IA No. 130974/2020 - APPLICATION FOR ABATEMENT

IA No. 129004/2020 - APPLICATION FOR SUBSTITUTION

IA No. 130970/2020 - CONDONATION OF DELAY IN FILING SUBSTITUTION
APPLN.)

Date : 09-04-2021 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S. RAVINDRA BHAT
[IN CHAMBER]

For Appellant(s) Mr. D.P. Chaturvedi, Adv.
Mr. S. N. Bhat, AOR

For Respondent(s) Mr. Tanmaya Agarwal, AOR
Mr. Shwetank Sailakwal, Adv.
Mr. Wrick Chatterjee, Adv.

Mr. Anjani Kumar Mishra, AOR

UPON hearing the counsel the Court made the following
O R D E R

The applications filed for substitution of legal
representatives of Appellant No. 1 alongwith condonation of delay
are allowed, subject to just exceptions.

Abatement is set aside.

Let the amended memo of parties be filed within one week.

(MANISH ISSRANI)
COURT MASTER(SH)

(MATHEW ABRAHAM)
COURT MASTER(NSH)